

**IN THE CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
WEST ZONAL BENCH AT MUMBAI  
COURT No. I**

**APPEAL No. ST/85716/2015**

(Arising out of Order-in-Appeal No. PD/750/ST-II/2014 dated 20.8.2014 passed by Commissioner of Central Excise & Service Tax (Appeals-IV), Mumbai)

**Rahul Electronics Pvt. Ltd.**

**Appellant**

Vs.

**Commissioner of Service Tax-II, Mumbai**

**Respondent**

**Appearance:**

None for appellant

Shri Vivek Dwivedi. Assistant Commissioner (AR), for respondent

**CORAM:**

**Hon'ble Dr. D.M. Misra, Member (Judicial)**

**Hon'ble Mr. Sanjiv Srivastava, Member (Technical)**

Date of Hearing: 11.6.2018

Date of Decision: 11.6.2018

ORDER No. **A/86723/2018**

Per: Dr. D.M. Misra

None present for the appellant despite notice.  
Learned AR for the Revenue submits that the matter has been listed on 6.3.2018, 12.4.2018 and today, 11.6.2018. He submits that none appeared on behalf the appellant on the above occasions nor any request for adjournment.

2. From the submission of the learned AR for the Revenue, it seems that the appellant is not serious in prosecuting the appeal before this forum. Accordingly the appeal is dismissed for non-prosecution.

(Pronounced in court)

**(Sanjiv Srivastava)**  
**Member (Technical)**

**(Dr. D.M. Misra)**  
**Member (Judicial)**

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